

**Summary in terms of Regulation 13(1B) of the Competition Commission of  
India (Procedure in regard to the Transaction of Business relating to  
Combinations) Regulations, 2011 (as amended)**

**A. Name of the Parties**

1. The parties to the combination are:
  - (a) **Reliance Communications Limited (“RCOM”)**;
  - (b) **Reliance Infratel Limited (“RITL”)**;
  - (c) **Reliance Jio Infocomm Limited (“RJIL”)**.

RCOM and RITL are collectively referred to as the **“RCOM Entities”** and  
RCOM Entities and RJIL are collectively referred as the **“Parties”**.

**B. Type of the Combination**

2. The Proposed Combination involves the acquisition of the entire optical fibre network of the of RCOM Entities and all other associated infrastructure and facilities, together with all associated underlying rights. (**“Optical Fibre Assets”**) by RJIL. (**“Proposed Combination”**)
3. The Proposed Combination is part of strategic debt restructuring of the RCOM Entities.
4. The Proposed Combination is structured as an asset acquisition for the acquisition of the Optical Fibre Assets of RCOM Entities by RJIL.

**C. Area of Activity of the Parties to the combination**

5. RCOM is a pan-India telecommunications service provider. RCOM is currently shutting down 2G and 3G Operations and will continue 4G services on a pan-India basis on 800 MHz spectrum band under 4G spectrum sharing arrangement with RJIL.
6. RITL, a subsidiary of RCOM, is in the business to build, own and operate telecommunication towers, optic fibre cable assets and related assets at designated sites and to provide these passive telecommunication infrastructure assets on a shared basis to wireless service providers and other communications service providers under long term contracts.
7. RJIL is the first telecom operator to hold pan India unified license. This license authorises RJIL to provide all telecommunication services except global mobile personal communication by satellite service. RJIL holds spectrum in 800 MHz, 1800 MHz and 2300 MHz (across 22 circles) capable of offering fourth generation (4G) wireless services.

**D. Relevant Markets**

8. The relevant market in relation to the Proposed Combination may be defined as the “***market for provision of passive telecom infrastructure (specifically OFC) in India***”.